

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 10th September, 2011 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 20 of 2011

A Bill further to amend the Tamil Nadu Societies Registration Act, 1975.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-second Year of the Republic of India as follows:—

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| <p>1. (1) This Act may be called the Tamil Nadu Societies Registration (Amendment) Act, 2011.</p> <p>(2) It shall come into force on such date as the State Government may, by notification, appoint.</p> <p>2. In the Schedule to the Tamil Nadu Societies Registration Act, 1975,—</p> <p>(a) in item 1, for the words “Five hundred Rupees”, the words “Two thousand Rupees” shall be substituted;</p> <p>(b) in item 2, for the words “Ten Rupees”, the words “One hundred Rupees” shall be substituted;</p> <p>(c) in item 3, for the words “Twenty-five Rupees”, the words “Two hundred and fifty Rupees” shall be substituted;</p> <p>(d) in item 4, for the words “Twenty-five Rupees”, the words “Two hundred and fifty Rupees” shall be substituted;</p> <p>(e) in item 5, for the words “Five Rupees for every hundred words or fractional part thereof required to be copied”, the words “Ten Rupees per page” shall be substituted;</p> <p>(f) in item 6, for the words “Ten Rupees”, the words “One hundred Rupees” shall be substituted;</p> <p>(g) in item 7, for the words “One hundred Rupees”, the words “One thousand Rupees” shall be substituted;</p> | <p>Short title and commencement.</p> <p>Amendment of Schedule.</p> |
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STATEMENT OF OBJECTS AND REASONS.

The Table of fees to be paid to the Registrar under the Tamil Nadu Societies Registration Act, 1975 was earlier revised in June 2002. In as much as more than nine years have lapsed since the fees were lastly revised, to make the fees commensurate with the cost of the services rendered by the Registration Department, the Government have decided to revise the fee payable to the Registrar and to amend the Schedule to the Tamil Nadu Societies Registration Act, 1975 (Tamil Nadu Act 27 of 1975) for the purpose.

2. The Bill seeks to give effect to the above decision.

Agri S.S. KRISHNAMOORTHY,
*Minister for Commercial Taxes
and Registration.*

A.M.P. JAMALUDEEN,
Secretary.